

6

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO.405 of 2004

IN

O.A. NO.1013 of 2004

New Delhi, this the 27th day of January 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Babli
W/o Ashok
R/o L-55, Shakurpur,
J.J. Colony,
Delhi.

.....applicant.

(By Advocate : Shri N.K. Sahoo)

Versus

Dr. Bhupendra Singh,
Dy. Director of Education,
(North West-N)
Directorate of Education,
FU Block, Pitam Pura,
Delhi.

.....Respondents.

(By Advocate : Shri Vijay Pandita)

ORDER (ORAL)

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A) :

Learned counsel heard.

2. Vide order dated 23.4.2004 (Annexure C-1) OA 1013/2004 was disposed of with the following observations/ directions to the respondents:-

“4. Having regard to the facts and circumstances of the case and particularly the fact that a number of representations have been submitted by her to the respondents in the matter to which there has been no response from them so far, I am of the opinion that the ends of justice will be met if this OA is disposed of at this stage itself while hearing on the point of admission with directions to the respondents to consider her representations together with this OA treating the same as a representation and to dispose of the same by issuing a reasoned and speaking order as per law within a period of three months from the date of receipt of a copy of this order.

5. Ld. Counsel for the respondents has prayed that she may be allowed interim relief so as to prevent the respondents from passing any written order removing her from service of the respondents.

6. Considering this aspect of the prayer of the applicant, the respondents are directed not to issue any such order during the pendency of the matter with them.”

(2)

3. Respondents are stated to have disposed of applicant's representation in terms of Tribunal's aforesaid orders vide their orders dated 10.8.2004 (Annexure C-2).

4. In our view, respondents have complied with the directions of this Court and have not committed any willful and contumacious contempt of Tribunal's directions. Order dated 10.8.2004 constitutes a separate cause of action. Applicant shall have liberty to challenge that by taking legal recourse there against.

5. CP is disposed of. Notice to the respondents are discharged.

S. Raju
(Shanker Raju)
Member (J)

/ravi/

V.K. Majotra
(V.K. Majotra)
Vice Chairman (A)

27-1-05